

(2022) 06 P&H CK 0042

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 25073 Of 2022

Rajwinder Singh Alias Lakhu Alias Vaily

APPELLANT

Vs

State Of Punjab

RESPONDENT

Date of Decision : 08-06-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 469
Indian Penal Code, 1860 — Section 34, 201, 379B

Citation : (2022) 06 P&H CK 0042

Hon'ble Judges : Sandeep Moudgil, J

Bench : Single Bench

Advocate : H.S. Thiara, Sukhbeer Singh

Final Decision : Allowed

Judgement

Sandeep Moudgil, J

The instant petition under Section 439 Cr.P.C has been filed seeking regular bail in case FIR No. 186, dated 26th December, 2021, under Sections 379-B, 201 read with 34 IPC, registered at Police Station Nakodar, District Jalandhar.

Learned counsel for the petitioner submits that the allegations against the petitioner are with regard to snatching of motorcycle and one mobile phone. He further submits that the petitioner was implicated on the basis of disclosure statement of co-accused Karan, however, no recovery has been effected from the petitioner.

He submits that the allegedly snatched motorcycle was recovered from co-accused Karan whereas mobile phone has not yet been recovered.

It is not disputed by the State counsel that the petitioner is behind bars since 24.02.2022 and challan was presented in the case on 08.02.2022. Now, next date of hearing before the trial Court is 10.06.2022 for framing of charges.

In view of the facts that the challan has already been presented; no recovery is

to be made from the petitioner and conclusion of trial will take time, the petition is, therefore, allowed and the petitioner is ordered to be released on regular bail on his furnishing adequate bail and surety bonds to the satisfaction of trial Court/ Duty Magistrate concerned.